

- (ii) Tranship platform line for parcels.
- (iii) Carriage washing line.
- (iv) Carriage stabling line.
- (v) Sick line.
- (vi) Shunting neck.

In addition to the Metre Gauge facilities, the following Broad Gauge facilities are also in progress:

- (i) Island platform 900 feet long with a parcel tranship platform at one end.
- (ii) A foot over-bridge connecting the new island platform with the existing main platform.
- (iii) Extension of existing main platform by 250'-0".
- (iv) Separate fish loading siding with a platform and godown.
- (v) Coaching, stabling and Maintenance facilities.
- (b) There is no proposal for a common platform at the end of the lines. Though it is possible to provide a common platform at the end of the lines, this would be only a small platform and will involve additional walking distance for passengers. It will also restrict the facilities in the yard. Hence a foot over-bridge connecting the proposed new island platform with the main platform is being constructed.

**INSANITARY CONDITIONS AND PROVISION OF FACILITIES AT MANGALORE RAILWAY STATION**

5052. SHRI LOBO PRABHU: Will the Minister of RAILWAYS be pleased to state:

- (a) the steps taken to reduce the obnoxious smell from the booking of fish at the common Booking Office of the Mangalore Railway station and to have a separate Booking Office for fish at the station;
- (b) whether the water tank has been provided to ensure running water in the lavatories of the Waiting and Retiring Rooms and whether the Divisional Superintendent during his recent visit there, considered the complaint made regarding the untidiness of the station;
- (c) the steps taken to provide fans on the platform and the reasons for not improving the lighting to remove the present sense of insecurity; and

(d) for how many months the Reservation Clerk has been without his assistant and when the public inconvenience arising therefrom is to be removed ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) The place outside the parcel office at Mangalore station where fish traffic is dealt with is frequently washed and D.D.T., dry Sodium Phosphate and bleaching powder are used to eliminate the bad smell.

A separate office for handling fish traffic at Mangalore is under construction.

(b) An overhead tank as necessary will be provided if the Municipality agrees to augment the supply of water. Divisional Superintendent, Dlavakkot during his inspection looked into the question of cleanliness of the station and the station is being maintained tidily.

(c) Fans are provided on the platform. Lights now provided at the station are considered adequate and there is no cause for any sense of insecurity on this account.

(d) There is no post of Reservation Clerk attached to the Reservation Office at Mangalore. Upper class reservation is managed by a Ticket Collector and the Third Class reservation by a Booking Clerk. The existing arrangements are adequate for dealing with the work-load.

**CENTRAL ASSISTANCE FOR TRIBAL DEVELOPMENT BLOCKS IN MADHYA PRADESH**

5053. SHRI D. V. SINGH: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether any request has been received from the Madhya Pradesh Government regarding funds for the Tribal Development Blocks in Madhya Pradesh during 1969-70 and 1970-71;
- (b) if so, the details thereof; and
- (c) the amount of funds sought and Government's decisions thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA]: (a) to (c). The State Government proposed a provision of Rs. 238-00 lakhs for

their T.D. Block Programme during 1969-70. Rs. 172.00 lakhs were allocated for the current year. The allocation for 1970-71 has not so far been finalised. The allocations are calculated with reference to the approved schematic pattern.

**SETTING UP OF INDUSTRIAL WORKSHOPS IN MADHYA PRADESH FOR THE BLIND AND HANDICAPPED**

5054. SHRI D. V. SINGH: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether any proposals have been received from the Madhya Pradesh Government for the establishment of Industrial workshop for the blind and other handicapped persons under the Fourth Five Year Plan;

(b) if so, the details thereof and the central assistance sought for each of them; and

(c) Government's decisions thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENUGUHA]:  
(a) No formal proposals have been received.

(b) and (c). Do not arise.

**RETENTION PRICE PAID TO CEMENT INDUSTRY**

5055. SHRI K. RAMANI:  
SHRI UMANATH:  
SHRI P. RAMAMURTI:  
SHRI E. K. NAYANAR:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the price increase of Rs. 13 per tonne given to the cement producers in 1966 provided for elements of Rs. 1.30 for interest on loans for expansion, Rs. 3.85 for expansion, Rs. 2.00 for bonus, Rs. 3.15 for tax and 2.70 for increase in cost of production;

(b) if so, the units which actually utilised the total provision for expansion of Rs. 5.15;

(c) the units which did not utilise the same;

(d) how did the units, which had not expanded, utilised the above provisions for expansion; and

(e) the checks Government intended to enforce for proper utilisation of the above provisions ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Place in library. See No. LT-2498/69].

(d) and (e). The producers were required to keep only a proforma account of the amounts credited to the Expansion Reserve Account at the rate of at least Rs. 4 per tonne and utilise the same for placing orders for plant and machinery for expansion purposes. The utilisation of the accumulation in this account, for the purpose intended has been pursued with the producers from time to time. They have now been asked to keep the unspent balances of the above account in a joint account with the Government to ensure that the funds are in fact spent for the purpose intended.

**IMPROPER UTILISATION OF PROVISION FOR EXPANSION BY CEMENT PRODUCERS**

5056. SHRI K. RAMANI:  
SHRI UMANATH:  
SHRI P. RAMAMURTI:  
SHRI E. K. NAYANAR:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND ANY AFFAIRS be pleased to state;

(a) the steps taken by Government to recover the additional price paid to the cement producers which have utilised the provision for expansion for purposes other than those for which it was intended;

(b) the justification for permanent absorption of the additional provision for expansion in the retention price of such units as have not expanded; and

(c) whether some of the units have been given recently the maximum increase of Rs. 9.50 from the 16th April, 1969 despite the non-utilisation of the provision for expansion ?